BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
Original Application No. 183/2025 (CZ)

IN THE MATTER OF:

News Item Titled Bina Fitness Wale Vahan Fela Rahe Pradushan Badh Rahi Sadak Durghatnaye Esi Saal 110 Logon Ki Gai Jaan Appearing In Db Star Dainik Bhaskar Raipur Dated 30th October 2025 .....*Suo Motu*

Versus

State of Chhattisgarh & Ors. ...Respondent(s)

INDEX

Sl No.	PARTICULARS	PAGE NOS.
1.	Joint Committee Report along with the Vakalatnama on behalf of the Respondent No 2 and OIC order	1-45

FILED BY

ASL PARTNERS
(Advocates For Respondent)
H-29, First Floor, Jangpura Extension
New Delhi-110014
Mob: 9899272882
Email: Admin@Aslpartners.in

DATED:14.04.2026
PLACE: NEW DELHI

Joint Committee Inspection Report

In the Hon'ble NGT Suo MotoMatter of

Original Application No.183/2025 (CZ)
News item titled "Bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Logon ki gai jaan" Appearing in DB star Dainik Bhaskar Raipur dated 30.10.2025

Vs

State of Chhattisgarh & Ors.

INDEX

S. No.	Particulars	Page No.
1.	Joint Committee report in compliance with the order dated 30.10.2025 of Hon'ble NGT(CZ) in the O.A. No.183/2025	1-5
2.	**Annexure 1:** Copy of the Hon'ble NGT Order dated 30.10.2025	6-9
3.	**Annexure 2:** Copy of the Office order of Head Office, CG Environment Conservation Board, Nava Raipur & Housing and Environment Department for the nomination of joint commitee.	10-14
4.	**Annexure 3:** Copy of the Attendance sheet of meeting held on dated 16.02.2026.	15
5.	**Annexure 4:** Copy of the letter issued for infornation to Commisioner Nagar Nigam, Raipur and Police Commisioner, Raipur	16
6.	**Annexure 5:**The copy of the informantion received from Commisioner Nagar Nigam, Raipur and Police Commisioner, Raipur	17-26
7.	**Annexure 6:** The copy of the informantion received from Regional Transport Office, Raipur and office of Transport Flying Squad, Raipur.	27-32
8.	**Annexure 7:** The copy of the minutes of meeting of District Level Road Safety Committee Raipur held on dated 20.01.2026, 17.02.2026 & 17.03.2026.	33-39
9.	**Annexure 8:** The copy of the photographs of various PUC centers of Raipur and action taken by office of Transport Flying Squad, Raipur.	39-40

Report of the Joint Committee O.A. No. 183/2025 (CZ) News item titled "Bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Logon ki gai jaan" Appearing in DB star Dainik Bhaskar Raipur dated 30.10.2025

Background:

Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal vide order dated 17.01.2026 has taken cognizance of the News item titled "Bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Logon ki gai jaan" appearing in DB Star Dainik Bhaskar Raipur dated 30.10.2025 and have registered it as OA 183/2025. By the order dated 17.01.2026, the following persons have been impleaded as respondents -

i. State of Chhattisgarh through district magistrate, Raipur (C.G)
ii. Member Secretary Chhattisgarh Environment Conservation Board, Paryawas Bhawan, North Block Sec. 19 Atal Nagar , Distrct , Raipur (CG)
iii. Principal Secretary (Environment), Chhattisgarh.
iv. Secretary/Managing Director, Department of Transport, State of Chhattisgarh.
v. The Regional Transport Officer, Raipur, New Bombay Market Road, New 492001 E-Mail ID- rto-Bombay Market, Raipur-Chhattisgarh raipur.cg@gov.in.

In said order the Hon'ble NGT also constituted a joint committee consisting the following members to visit the site and submit the factual action taken report.

1. One representative from the Principal Secretary (Environment) State of Chhattisgarh.
2. One representative from the Principal Secretary/Managing Director, Department of Transport, State of Chhattisgarh.
3. One Representative from the Member Secretary, CECB, Chhattisgarh.

The Hon'ble tribunal directed the joint Committee to submit factual and action taken report within six weeks. Further, as per Hon'ble NGT order The CECB will be nodal agency for coordination and logistic support. Copy of the order dated 17.01.2026 of Hon'ble NGT is enclosed as **Annexure-01**.

1. Constitution of Joint Committee:

In pursuance of Order dated 17.01.2026 of Hon'ble NGT, Bhopal and the nominations received from the organizations concerned members, a Joint Committee has been constituted comprising of the following members:

1. Devendra Singh Bhardwaj, Special Secretary, Govt. of Chhattisgarh Dept. of Housing & Environment.

2. Ashish Dewangan, Regional Transport Officer, Raipur
3. Prakash Kumar Rabde, Regional Officer, C.G. Environment Conservation Board Raipur.

Copy of the Office order of Head Office, CG Environment Conservation Board, Nava Raipur & Housing and Environment Department for the nomination of joint commitee is enclosed as **Annexure-02**.

Brief about the case:

- Original Application (hereinafter referred as O.A.) raises issue that Raipur city's e-detection system allows e-challaning of unfit vehicles, yet their numbers remain largely unchecked. Despite claims by the Transport Department of regular action, more than 80,000 unfit vehicles are still running on Raipur's roads. These vehicles are major contributors to pollution and are responsible for most road accidents. Many have not undergone fitness checks for years. Most of the are Six – and Teh-wheel trucks, buses, taxis, and small passenger vehicles. In January and February 2025, the city recorded 331 accidents, in which 221 people were injured and 110 lost their lives. Despite such alarming figures, no strict action is being taken by the road transport office. Smoke-emitting autos, buses, and taxis can be seen across the city throughout the day. Heavy vehicles, which do not have fitness certificates freely, enter at night once the no-entry period ends. Trucks and dumpers carrying gravel, sand, and other building materials enter city limits without inspection or fitness clearance.

Action taken by the Joint Committee

The constituted joint committee held meeting on dated 16.02.2026. Copy of the Attendance sheet of meeting held on dated 16.02.2026 is enclosed as **Annexure-03**. The committee decided to seek information from Commissioner Nagar Nigam, Raipur and Police Commissioner, Raipur and Regional Office, Regional Office, Chhattisgarh Environment Conservation Board, Raipur issued a letter to Commissioner Nagar Nigam, Raipur and Police Commissioner, Raipur. The letter is enclosed as **Annexure-04**.

- As per the information received from office of the Deputy Commisioner of Police, Commisionerate Raipur, the department has taken action against 23 vehicles without having pollution certificate from 17.01.2026 to 27.02.2026. The copy of the informantion received from Commisioner Nagar Nigam, Raipur and Police Commisioner, Raipur is enclosed as **Annexure-05**.

➢ **Action taken by Regional Transport Office, Raipur –**

- The Officer-in-Charge, Transport Flying Squad, Raipur (CG) was directed through office letter No.1850/Kshepa/2025, Raipur, dated 17/02/2026 by Regional Transport Office to provide information regarding action taken against autos, buses and taxis operating without pollution free certificate and without fitness certificate from 01 April 2025 to 17 February 2026, as well as information regarding action taken against goods vehicles carrying gravel, sand and other construction material without fitness certificate.
- In compliance of the above letter Transport Flying Squad, Raipur, action has been taken against a total of 10 vehicles operated without pollution free certificate and without fitness certificate under various sections and a settlement fee of Rs. 43000/- has been collected from 01 April 2025 to 17 February 2026. Similarly, action has been taken against a total of 6 goods vehicles carrying gravel, sand and construction material without fitness certificate under various sections and a settlement fee of Rs.123500/- has been collected from 01 April 2025 to 17 February 2026. The copy of the letter is enclosed as **Annexure** 06.
- A total of 132 PUC centres have been authorized by the Transport Office, Raipur which are currently operational through which pollution certificates of 276027 vehicles have been issued in the last one year under Rule 115 of the Central Motor Vehicles Rules, 1989

PUC Report	
No of puc centers	132
Last (1 year) no of vehicle PUC	276027

- E-Challan action has been taken against 1,19,130 vehicles operating without PUC of Rs. 5/- and the vehicle category wise fine is as follows :-

PUC CHALLAN		
PUC CHALLAN	119,130 (No. of Vehicles	
Fine	1st TIME (₹)	2nd TIME (₹)
M/C	300	600
3 WHEELER	500	800
LMV	800	1500
LGV HGV	2000	3000

- Information regarding e-challans issued vehicle category wise is as follows :-

Vehicles Class	Challan Amoutn (₹)
M/C	14244900
LMV	71030100
LGV, HGV	348130000
3 Wheeler	3688500
Total	437093500

- In the last three years, a total of 565 buses and 21390 trucks have been registerd, out of which 504 buses are fit and 60 are unfit, 21189 trucks are fit and 201 are unfit. Similarly, 17184 e-reckshaws and 42 auto vehicles have been registered in the registered in the last three years.

Last 3 YEAR	
NO OF BUS	565
FIT	504
UNFIT	60
NO OF TRUCK	21390
FIT	21189
UNFIT	201

LAST 3 YEAR NEW REGISTRATION VEHICLE	
E-RICKSHAW	17184
AUTO	42

- Fitness certificate for transport vehicles like bus, truck, e-rickshaw, auto etc, is issued under Rule 62 of the Central Motor Vehicles Rules, 1989. In the absence of fitness certificate, no work related to the vehicle is carried out.

Measures taken by Regional Transport Office, Raipur :

1. A provision has been made on the Vahan portal that no vehicle-related work will be performed without a pollution-free certificate. For example, vehicle fitness, permit, name transfer, duplicate RC, etc., vehicle-related work will not be performed without a pollution-free certificate.
2. E-challan proceedings are being carried out on vehicles operated without a pollution-free certificate.
3. Pollution testing centers have been established at various petrol pumps to create awareness and facilitate the obtaining of pollution certificates.

4. The Regional Transport Office, Raipur conduct meeting of District Level Road Safety Committee every month headed by District Collector, Raipur. The minutes of the meeting is enclosed as **Annexure** 07.

➢ **Ambient Air Quality Monitoring done by CECB in Raipur Under the National Ambient Air Quality Monitoring Program (NAMP)**

Under the National Ambient Air Quality Monitoring Program (NAMP), manual ambient air quality measurements are conducted at six locations in Raipur, the state's main city. Additionally, four continuous ambient air quality monitoring stations are established and operational in Raipur. According to the results obtained from the measurement of ambient air quality, in Raipur city, the average amount of PM2.5 during the year 2024-25 has been found to be 28.82 micrograms per cubic meter, the average amount of PM10 has been found to be 65.38 micrograms per cubic meter and during the year 2025-26, the average amount of PM2.5 has been found to be 25.40 micrograms per cubic meter and the average amount of PM10 has been found to be 62.86 micrograms per cubic meter.

Similarly, as per the results obtained from the continuous ambient air quality measurement station, in Raipur region, the average amount of PM2.5 during the year 2024-25 has been found to be 32.80 micrograms per cubic meter, the average amount of PM10 has been found to be 80.79 micrograms per cubic meter and during the year 2025-26, the average amount of PM2.5 has been found to be 27.79 micrograms per cubic meter, the average amount of PM10 has been found to be 68.59 micrograms per cubic meter. The above results are in accordance with the prescribed standards.

Prakash Kumar Rabde,
Regional Officer,
C.G. Environment
Conservation Board, Raipur

Ashish Dewangan,
Regional Transport Officer,
Raipur

Devendra Singh Bhardwaj,
Special Secretary,
Govt. of Chhattisgarh
Dept. of Housing &
Environment

Annexure - 01

Item No.07

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)

Original Application No.183/2025(CZ)

News Item Titled Bina Fitness Wale Vahan Fela Rahe Pradushan Badh Rahi Sadak Durghatnaye Esi Saal 110 Logon Ki Gai Jaan Appearing In Db Star Dainik Bhaskar Raipur Dated 30th October 2025

Suo Motu

Vs.

State of Chhattisgarh & Ors. Respondent(s)

Date of Hearing: 17.01.2026

CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER

For Applicant (s): None.

For Respondent(s): None.

ORDER

1. Newspaper reporting in DB Star Dainik Bhaskar, Raipur highlighted the matter of causing air pollution and road accidents due to running of unfit vehicles.
2. It is reported that the city's e-detection system allows e-challaning of unfit vehicles, yet their numbers remain largely unchecked. Despite claims by the Transport Department of regular action, more than 80,000 unfit vehicles are still running on Raipur's roads. These vehicles are major contributors to pollution and are responsible for most road accidents. Many have not undergone fitness checks for years. Most of them are six- and ten-wheel trucks, buses, taxis, and small passenger vehicles. In January and February 2025, the city recorded 331 accidents, in which 221 people were injured and

(7) (3)

110 lost their lives. Despite such alarming figures, no strict action is being taken by the road transport office. Smoke-emitting autos, buses, and taxis can be seen across the city throughout the day. Heavy vehicles, which do not have fitness certificates freely, enter at night once the no-entry period ends. Trucks and dumpers carrying gravel, sand, and other building materials enter city limits without inspection or fitness clearance.

3. To reduce road accidents, ANPR cameras have been installed on several routes on the initiative of road transport department. These cameras automatically detect vehicles running without fitness or tax and issue e-challans. The cameras are linked to the Transport Department's software and e-detection system.

4. According to Transport Department sources, buses with permits must undergo annual fitness checks. However, to avoid paying taxes, bus operators neither organize inspection camps with the traffic police nor visit the RTO for inspection. Due to lack of maintenance, such buses are frequently involved in road accidents. Transport experts believe that strict inspections of worn-out buses can significantly reduce accidents.

5. It is further reported that in the last three years, Raipur district witnessed 1,911 road accidents, in which 283 people died and 1,322 were injured. In 2023, the situation worsened accidents increased to 1,961, deaths rose to 507, and 1,440 people were injured, which is significantly higher than 2022.

6. A substantial issue violating the Environmental (Protection) Act, 1986 has been made out.

7. In view of the above, following persons should be impleaded as party respondent:

    1) State of Chhattisgarh through District Magistrate, Raipur, Lalpur, near Kutchery Chowk, Raipur, Chhattisgarh, 49200.

2) Member Secretary, Chhattisgarh Environment Conservation Board, Paryavas Bhavan,. North Block Sector-19, Atal Nagar, Dist- Raipur (C.G.)492002.
3) Principal Secretary (Environment), Chhattisgarh.
4) Secretary/Managing Director, Department of Transport, State of Chhattisgarh.
5) The Regional Transport Officer, Raipur, New Bombay Market Road, New 492001 E-mail ID- rto-Bombay Market, Raipur-Chhattisgarh raipur.cg@gov.in.

8. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

9. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.

10. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-

i. One representative from the Principal Secretary (Environment) Chhattisgarh.
ii. One representative from the Principal Secretary/Managing Director, Department of Transport, State of Chhattisgarh.
iii. One representative from the Member Secretary, CECB, Chhattisgarh.

11. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

12. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the

notice and copy of the application have been served upon the Committee and respondent(s).

13. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **20th April, 2026.**

Sheo Kumar Singh, JM

Dr. A. Senthil Vel, EM

17th January, 2026,
OA No.183/2025(CZ)
PN

17

Annexure - 02

(10)

छत्तीसगढ़ पर्यावरण संरक्षण मंडल
पर्यावास भवन, नार्थ ब्लॉक, सेक्टर - 19, नवा रायपुर अटल नगर (छ.ग.)
Email add- hocecb@gmail.com

क्रमांक 11648 /विधि/छ.ग.प.सं.मं./2026 अटल नगर दिनांक 20/1/2026

---:: कार्यालय आदेश ::---

माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल में विचाराधीन प्रकरण ***OA No. 183/2025 (CZ) News item titled bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Lagon ki gai Jaan Appearing In DB star Dainik Bhaskar Raipurb dated 30.10.2025*** में पारित आदेश दिनांक 17.01.2026 प्रकरण 80000 से अधिक बिना फिटनेश जांच के अयोग्य वाहन चल रहे हैं, जो कि वायु प्रदूषण का प्रमुख स्त्रोत है, के संबंध में है। प्रकरण में छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, नोडल एजेंसी है। उपरोक्त आदेश के पैरा '11' "*The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.*"

उपरोक्त बिन्दु के पालनार्थ कार्यवाही एवं निर्धारित समयावधि के भीतर निरीक्षण कर तथ्यात्मक एक्शन टेकन रिपोर्ट तैयार कर माननीय नेशनल ग्रीन ट्रिब्यूनल में प्रस्तुत करने हेतु निम्नानुसार संयुक्त समिति का गठन किया गया है:-

1. प्रमुख सचिव, छ.ग. शासन, (पर्यावरण) के एक प्रतिनिधि
2. प्रमुख सचिव/मैनेजिंग डायरेक्टर, छ.ग. शासन, परिवहन विभाग के एक प्रतिनिधि
3. छत्तीसगढ़ पर्यावरण संरक्षण मण्डल के एक प्रतिनिधि

छत्तीसगढ़ पर्यावरण संरक्षण मण्डल की ओर से क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, रायपुर को प्रतिनिधि/नोडल अधिकारी नियुक्त किया जाता है।

AE/SE/SKB
PPU 9mm.

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर (छ.ग.)

क्रमांक /विधि/छ.ग.प.सं.मं./2026 अटल नगर दिनांक / /2026

प्रतिलिपि :-

1. सचिव, छ.ग. शासन, आवास एवं पर्यावरण विभाग कृपया संयुक्त समिति में शासन की ओर से प्रतिनिधि नियुक्त करने का अनुरोध है।
2. सचिव, छ.ग. शासन, परिवहन विभाग कृपया संयुक्त समिति में शासन की ओर से प्रतिनिधि नियुक्त करने का अनुरोध है।
3. क्षेत्रीय अधिकारी, क्षेत्रीय कार्यालय, छत्तीसगढ़ पर्यावरण संरक्षण मण्डल, रायपुर को निर्देशित किया जाता है कि संयुक्त समिति के अन्य सदस्यों से समन्वय कर निर्धारित समयावधि के भीतर रिपोर्ट अधिवक्ता, श्री अभिनय शर्मा के माध्यम से माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल के समक्ष प्रस्तुत करना सुनिश्चित करें।

सदस्य सचिव
छत्तीसगढ़ पर्यावरण संरक्षण मंडल,
नवा रायपुर अटल नगर (छ.ग.)

CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

ParyavasBhawan, North Block, Sector-19
Atal Nagar, Nava Raipur (C.G.)
Email - hocecb@gmail.com

No.11647 /Legal/CECB/2026 Atal Nagar Raipur, Date 20/1/2026

1. Regional Officer,
   Office-In-Charge,
   Chhattisgarh Environment Conservation Board, Regional Office, Raipur.

2. Mr. Abhinay Sharma,
   Advocate,
   H-29, First Floor Jangpura Extension New Delhi 110014.

Sub:- **APPOINTMENT OF THE OIC AND CASE ALLOTMENT IN THE MATTER OF NEWS ITEM TITLED BINA FITNESS WALE VAHAN FELA RAHE PRADUSHAN BADH RAHI SADAK DURGHATNAYE ESI SAAL 110 LOGON KI GAI JAAN APPEARING IN DB STAR DAINIK BHASKAR RAIPURB DATED 30.10.2025 (OA NO. 183/2025 CZ)**

Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raipur is hereby appointed the Officer-In-Charge in the The Matter of News item titled bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Logon ki gai jaan Appearing In DB star Dainik Bhaskar Raipurb dated 30.11.2025 (OA No. 183/2025 CZ) before the Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal on behalf of Member Secretary, Chhattisgarh Environment Conservation Board, Nawa Raipur, Atal Nagar (CG) (Respondent).

The said case is allotted to Board's empaneled Advocate to **Mr. Abhinay Sharma.** The OIC is hereby directed to contact the Advocate as soon as possible via email: abhinay@aslpartners.in or phone +919899272882 and ensure timely representation of the Board before the Court in the said matter.

The OIC and the Advocate appointed herein shall handle and deal with the matter in accordance with the **Annexure I.**

The OIC and the Advocate shall, from time to time, inform the Board of the updated status of the case via email at hocecb@gmail.com.

Enc-Petition copy

Member Secretary
Chhattisgarh Environment Conservation Board
Atal Nagar, Nava Raipur (CG)

Officer-in Charge **Annexure I**

1. The OIC so appointed shall be responsible for the following:
   a. The OIC shall contact the empaneled advocate as given in the appointment letter and give necessary instructions supported by all required documents.
   b. The OIC shall assist the Advocate in preparation of the reply/ petitions/ complaints/ appeals/ applications by supplying such documents or briefs as required by the Advocate from time to time.
   c. The OIC shall ensure timely submission of the reply/ petitions/ complaints/ appeals/ applications by the Advocate.
   d. The OIC shall not conceal or withhold any relevant information or document required for representing the case on behalf of the Board.
   e. The OIC should be aware of the updated status of the matter allotted to him/her and ensure compliance of the order/judgment of the Court as issued from time to time.
   f. The OIC shall vet the reply/ petitions/ complaints/ appeals/ applications prepared by the Advocate and give comments (if any) before the same is filed before the Court.
   g. The OIC appointed is authorized to sign/ approve documents and do any such action as required on behalf of the Board including but not limited to signing of Vakalatnama/ affidavit etc.

Empaneled Advocate:

2. The Advocate shall keep the OIC and the Board informed about the developments in the matters entrusted, on regular basis, using all digital modes of communication and shall intimate through call if the situation so demands including the date of hearing of the case.
3. The Advocate shall prepare and file reply/ petitions/ complaints/ appeals/ applications based on the instructions from and in consultation (oral or written) with the OIC of the matter and furnish a scanned copy of the same to the OIC and the Board within 5 days of filing of the same.
4. The Advocate shall obtain approval of the OIC on the final draft of reply/ petitions/ complaints/ appeals/ applications before filing the same before the Court.
5. When any case attended to by the Advocate is decided against the Board, he/she shall give his/her opinion regarding filing an appeal from such a decision not later than 5 working days of the order.
6. The Advocate shall furnish the copies of the Order or Judgment of the Court as is passed by the Court from time to time to the OIC and the Board with a brief note on any particular compliance/directions required to be done by the Board or any other relevant consideration within 5 days of the issuance of the order.
7. The Advocate shall not give any oral or written submission before the Court without consulting the concerned OIC in the matter.
8. No empanelled advocate shall appear in any matter against Chhattisgarh Environment Conservation Board. In case conflict of interest arises in any matter, the advocate shall inform the Board of the same as soon as the matter is allotted to him/her.
9. The Advocates will not delegate cases and shall himself / herself appear before the Court and deal with the same.
10. The Advocate shall maintain absolute secrecy and confidentiality of the cases of the Board.
11. An advocate including his junior/s shall not advise any party or accept any case against the Board in which he has appeared or is likely to be called upon to appear or advice.
12. If a case is dismissed by the Court or decided against the Board on account of non-appearance of the empanelled Advocate/ non-payment of court fee or non-submission of reply, then no fee shall be payable to the said Advocate.

Member Secretary
Chhattisgarh Environment Conservation Board
Atal Nagar, Nava Raipur (C.G.)

20

छत्तीसगढ़ शासन,
आवास एवं पर्यावरण विभाग,
::मंत्रालय::
महानदी भवन, नवा रायपुर अटल नगर,

//आदेश//

नवा रायपुर अटल नगर, दिनाक /02/2026

क्रमांक **LAW/416/2026-HOUSING** नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल में विचाराधीन प्रकरण ओ.ए. क्रमांक OA No. 183/2025 (CZ) News item titled bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Logon ki gal jaan Appearing In DB star Dainik Bhaskar Raipur dated 30.10.2025 में पारित आदेश दिनांक 17.01.2026 में निम्नानुसार समिति का गठन किया गया है:–

1. प्रमुख सचिव, छ.ग. शासन, (पर्यावरण) के एक प्रतिनिधि
2. प्रमुख सचिव/मैनेजिंग डायरेक्टर, छ.ग. शासन, परिवहन विभाग के एक प्रतिनिधि
3. छत्तीसगढ़ पर्यावरण संरक्षण मण्डल के एक प्रतिनिधि

2/ उक्त संयुक्त समिति में प्रतिनिधि के रूप में निम्नानुसार अधिकारियों को नामांकित किया गया है:–

क	अधिकारी का नाम/पदनाम	कार्यालय का पता	मो.नं./ईमेल आईडी
1	श्री देवेन्द्र सिंह भारद्वाज, विशेष सचिव, आवास एवं पर्यावरण विभाग	कक्ष क्रमांक एस 2–30 मंत्रालय महानदी भवन नवा, रायपुर अटल	85006–67170 henv.cg@nic.in
2	श्री आशीष देवांगन	क्षेत्रीय परिवहन कार्यालय रायपुर	75870–79064 Rto-raipur.cg@gov.in
3	श्री प्रकाश कुमार रबड़े क्षेत्रीय अधिकारी	छत्तीसगढ़ पर्यावरण संरक्षण मण्डल क्षेत्रीय कार्यालय, न्यू आफिस भवन रिंग रोड, रायपुर	98271–75211 0771–2573897 hocecb@gmail.com

3/ उपरोक्त प्रकरण में पारित आदेश दिनांक 17.01.2026 के पैरा '11' "The Committee is directed to visit the place and submit the factual and action taken report within six weeks- The State PCB will be the nodal agency for coordination and logistic support." है।

समिति के सदस्यों को निर्देशित किया जाता है कि परस्पर समन्वय स्थापित कर उपरोक्त बिन्दुओं के पालनार्थ कार्यवाही एवं निर्धारित समयावधि के भीतर निरीक्षण कर रिपोर्ट माननीय नेशनल ग्रीन ट्रिब्यूनल सेंन्ट्रल जोनल बेंच भोपाल में प्रस्तुत करें।

Digitally signed by
SHATRUHAN YADAV
Date: 09-02-2026
14:34:59

(शत्रुहन यादव)
अवर सचिव
छत्तीसगढ़ शासन
आवास एवं पर्यावरण विभाग

पृ कमांक **LAW/416/2026-HOUSING** नवा रायपुर अटल नगर, दिनांक /02/2026

प्रतिलिपि –

1. सचिव, छत्तीसगढ़ शासन, आवास एवं पर्यावरण विभाग,
2. सचिव छत्तीसगढ़ शासन परिवहन विभाग,
3. विशेष कर्तव्यस्थ अधिकारी, मुख्य सचिव कार्यालय, मंत्रालय,
4. सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, नवा रायपुर,
5. समिति में नामांकित अधिकारी.....,

की ओर सूचनार्थ एवं आवश्यक कार्यवाही हेतु अग्रेषित।

Digitally signed by
MUKESH KUMAR CHOUDHARY
Date: 09-02-2026 14:55:30

अनुभाग अधिकारी
आवास एवं पर्यावरण विभाग

क्षेत्रीय कार्यालय
छ.ग. पर्यावरण संरक्षण मण्डल
न्यू ऑफिस बिल्डिंग, रिंग रोड नंबर – 2, टाटीबंध, जिला – रायपुर (छ.ग.) 492099

उपस्थिति पत्रक

विषय :– माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल में विचाराधीन प्रकरण ओ.ए. कमांक 183/2025 News Item titled bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Logon ki gal jaan Appearing In DB star Dainik Bhaskar Raipur dated 30.10.2025 में पारित आदेश दिनांक 17.01.2026 में गठित समिति की बैठक के संबंध में :–

कमांक	अधिकारी का नाम एवं पदनाम	कार्यालय का नाम	मोबाईल नं.	हस्ताक्षर
1.	D. S. Bhardwaj SS/MEE	MEE	8500867170	
2.	Aashish Dewangan SRTO	RTO Raipur	7587079064	
3.	Pratik Shukla ARTO	RTO Raipur	8382782865	
4.	Prakash Kumar Rabde Regional officer, CECB, Raipur	Regional office, CECB, Raipur (CG)	98271-75211	
5.				
6.				
7.				
8.				
9.				

Annexure - 04

(16)

28

अत्यंत आवश्यक /
माननीय एनजीटी से संबंधित प्रकरण

क्षेत्रीय कार्यालय
छ.ग. पर्यावरण संरक्षण मण्डल
न्यू ऑफिस बिल्डिंग, रिंग रोड नंबर – 2, टाटीबंध, जिला – रायपुर (छ.ग.) 492099
E-Mail - rocecbraipur2014@gmail.com

कमांक 6386 /क्षेका/तक/छ.प.सं.मं/2026 रायपुर दिनांक 16/02/2026

प्रति,

आयुक्त,
नगर पालिका निगम, रायपुर (छ.ग)

पुलिस कमिश्नर,
शास्त्री चौक, रायपुर, जिला–रायपुर (छ.ग)

विषय :– माननीय नेशनल ग्रीन ट्रिब्यूनल सेंट्रल जोन बेंच, भोपाल द्वारा OA No. 183/2025 (CZ) News item titled bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Logon ki gal jaan Appearing In DB star Dainik Bhaskar, Raipur dated 30.10.2025 (Suo Moto Vs State of Chhattisgarh & Ors) के संबंध में जारी आदेश बाबत्।

संदर्भ :– 1. मंडल मुख्यालय का पत्र कमांक 11648 दिनांक 20.01.2026।
2. समिति की बैठक दिनांक 16.02.2026।

महोदय,

उपरोक्त विषयांतर्गत OA No. 183/2025 (CZ) News item titled bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Logon ki gal jaan Appearing In DB star Dainik Bhaskar, Raipur dated 30.10.2025 (Suo Moto Vs State of Chhattisgarh & Ors) में माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोन बेंच, भोपाल द्वारा पारित आदेश दिनांक 17.01.2026 का कृपया अवलोकन हो, उक्त आदेश की प्रति संलग्न है। प्रकरण 80000 से अधिक बिना फिटनेश जांच के अयोग्य वाहन चल रहे हैं, जो कि वायु प्रदूषण का मुख्य स्त्रोत है, के संबंध में है। समिति की बैठक दिनांक 16.02.2026 में लिये गये निर्णय अनुसार उपरोक्त प्रकरण के संबंध में आपके कार्यालय से संबंधित की गई कार्यवाही की जानकारी से इस कार्यालय को अवगत कराये। लेख है कि माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोन बेंच, भोपाल द्वारा आदेश पारित दिनांक 17.01.2026 से 06 सप्ताह के भीतर अर्थात् दिनांक 27.02.2026 के पूर्व एक्शन टेकन रिपार्ट चाही गई है। अतः उक्त प्रकरण के संबंध में उपरोक्त आदेश के परिपालन में आवश्यक जानकारी इस कार्यालय को शीघ्र अतिशीघ्र प्रेषित कराने का कष्ट करें, ताकि निर्धारित समयावधि के भीतर माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोन बेंच, भोपाल के समक्ष रिपोर्ट प्रस्तुत की जा सके।

संलग्न :– उपरोक्तानुसार।

क्षेत्रीय अधिकारी
छत्तीसगढ़ पर्यावरण संरक्षण मंडल
रायपुर (छ.ग.)

क्रमांक 6387 /क्षेका/तक/छ.प.सं.मं./2026 रायपुर दिनांक 16/02/2026

प्रतिलिपि :– सदस्य सचिव महोदय, मुख्यालय छ.ग. पर्यावरण संरक्षण मंडल, नवा रायपुर, अटल नगर रायपुर (छ.ग.) की ओर कृपया सूचनार्थ संप्रेषित है।

क्षेत्रीय कार्यालय
छत्तीसगढ़ पर्यावरण संरक्षण मंडल
रायपुर (छ.ग.)

Annexure - 05
(17)

कार्यालय नगर पालिक निगम, रायपुर

नगर निगम मुख्यालय, गांधी मैदान के पास, रायपुर (छ.ग.)
फोन.नं. 0771.2535780, 90 फैक्स 0771.2227395, ई–मेल–dc_rmc@rediffmail.com

क्रमांक 961 /15वे.वि.आ./न.पा.नि./25 रायपुर, दिनांक 29/01/2025

प्रति,

1) आयुक्त, नगर पालिक निगम, बिरगांव (छ.ग.)-493231
2) संयुक्त संचालक, क्षेत्रीय कार्यालय, न.प्र.वि., रायपुर (छ.ग.)-
3) क्षेत्रीय अधिकारी, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, अनुपम नगर, रायपुर-492004
4) उपायुक्त लेखा विभाग, नगर पालिक निगम, रायपुर (छ.ग.)-492001
5) अतिरिक्त पुलिस अधीक्षक (यातायात) रायपुर (छ.ग.)-492001
6) जी. एम., जिला उद्योग केंद्र उद्योग भवन, तेलीबांधा, रायपुर (छ.ग.)-492006
7) क्षेत्रीय अधिकारी, छ.ग. पर्यावरण संरक्षण मंडल, रायपुर (छ.ग.)-492001
8) क्षेत्रीय परिवहन अधिकारी, क्षेत्रीय परिवहन कार्यालय, तेलीबांधा, रायपुर (छ.ग.) -492006
9) खाद्य नियंत्रक, खाद्य शाखा, रायपुर
10) प्रबंधक, छत्तीसगढ़ राज्य औद्योगिक विकास निगम, उद्योग भवन, तेलीबांधा, रायपुर (छ.ग.)-492006
11) प्रबंध संचालक, रायपुर स्मार्ट सिटी, रायपुर (छ.ग.)-492001
12) अधीक्षण अभियंता, लोक निर्माण विभाग, पी०डब्ल्यू०डी ऑफिस,रायपुर (छ.ग.)-492001
13) कार्यपालन अभियंता स्वच्छ भारत मिशन, नगर पालिक निगम रायपुर (छ.ग.)-492001
14) अधीक्षण अभियंता, लोक कर्म विभाग, नगर पालिक निगम रायपुर (छ.ग.)-492001
15) कार्यपालन अभियंता, उद्यान विभाग, नगर पालिक निगम रायपुर (छ.ग.)-492001
16) कार्यपालन अभियंता 15वें वित्त आयोग, नगर पालिक निगम रायपुर (छ.ग.)-492001
17) कार्यपालन अभियंता कार्यशाला विभाग, नगर पालिक निगम, रायपुर (छ.ग.)-492001
18) कार्यपालन अभियंता जल विभाग, नगर पालिक निगम, रायपुर (छ.ग.)-492001
19) स्वास्थ्य अधिकारी नगर पालिक निगम, रायपुर (छ.ग.)-492001
20) जी.आई.एस. एक्सपर्ट, नगर पालिक निगम, रायपुर (छ.ग.)-492001

विषय :–15वें वित्त आयोग के अंतर्गत सिटी लेवल इम्पलीमेंटेशन कमिटी की बैठक के कार्यवृत्त के संबंध में।
संदर्भ:– 1. आदेश क्र.590/15वें वि.आ./न.पा.नि./2024 रायपुर, दिनांक 30.04.2024।

–––000–––

उपरोक्त विषयांतर्गत लेख है कि पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के कार्यालय ज्ञाप दिनांक 03.06.2022 के अनुपालन हेतु नगर पालिक निगम, रायपुर के संशोधित आदेश दिनांक 30.04.2024 को आयुक्त, नगर पालिक निगम, रायपुर की अध्यक्षता में "राष्ट्रीय स्वच्छ वायु कार्यक्रम" के अंतर्गत गठित सिटी लेवल इम्पलीमेंटेशन कमिटी (CLIC) की बैठक नगर पालिक निगम, मुख्यालय भवन के बैठक कक्ष में दिनांक 30.12.2024 को संपन्न हुई है।

अतः उक्त बैठक का कार्यवृत्त संलग्न कर आपके आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है। कृपया कार्यवाही कर कार्यालय को अवगत कराने कष्ट करें।

29/01/2025
अपर आयुक्त,
नगर पालिक निगम,
रायपुर (छ.ग.)

पृ. क्रमांक ..... /15वे.वि.आ./न.पा.नि./25 रायपुर, दिनांक ...../..../2025
प्रतिलिपि:–

आयुक्त, नगर पालिक निगम, रायपुर की ओर सादर सूचनार्थ।

अपर आयुक्त,
नगर पालिक निगम,
रायपर (छ.ग.)

Minutes for Meeting of City Level Implementation and Monitoring Committee (CLIC and AQM Cell) dated-30.12.2024

The Meeting of the City Level Implementation and Monitoring Committee and AQM Cell was convened on 30.12.2024 through physical mode at Conference Hall, Raipur Municipal Corporation under the Chairmanship of the Chairman, City Level Implementation and Monitoring Committee to oversee the implementation of actions carried out under AQI Grants of Fifteen Finance Commission/ NCAP. The List of participation is enclosed as Annexure-I.

At the outset, Executive Engineer of 15th FC Department (RMC) welcomed all members of the City Level Implementation Committee/AQM Cell and elaborated the status of direction issued in the last meeting dated 27.11.2024. Further, Executive Engineer presented the status of ground level Implementation of NCAP with permission of Chairman of CLIC and over to CPCB Consultant for briefing of NCAP. CPCB Consultant has brief the objective, history and needs of National Clean Air Programme. There after showing the fortnight and monthly trends of Air Quality data of Raipur City with respect to PM_{10} for all 4 CAAQMS and 6 MAAQMS respectively. The sprinkling of water on high dust road will decreasing trends showing in PM_{10} concentration in the month of December as compare to last year of CAAQMS data. The CLIC member discussed about adapted air pollution control measures. Executive Engineer (SBM), RMC, informed that the 85 km of road has been sweeping alternate day by MRS, currently and addition 66 km of road will be taken by MRS very soon. RMC Officials briefed the objective and needs of IEC activity and presented the 3 moth plan of IEC activity adopted by RMC for spread awareness about Air Pollution, their effect and Adoption of Preventive measures.

Official of RO, CECB has suggested to frequently using of water sprinkler to control emission of road dust and requested to 4-6 inches down filling of soil layer from top of the divider. This activity will be control over flow of soil with irrigated water. Official of RO, CECB has also informed that penalty impose Rs 4 lakh to 22 Industries who has violate the transportation rules.

Officials of Birgaon Municipal Corporation updated regarding 2 EV charging station will be installed to increasing electric vehicle adaptation and 500 meter

patches repaired and end-to-end will developed dust free road between Sarora Bazar to Mukti Dham and Singhaniya Chowk to Rawanabhata Chowk.

The following recommendations/directions were made by City Level Implementation Committee during the meeting:

S. No.	Recommendations	Actions to be taken by
1.	Soil layer in the divider should be 4-6 inches down from top of the divider during soil filling.	Garden Department (RMC).
2.	Regular checking to stop incident of open biomass burning.	Garden Department (RMC) and BMC.
3.	It is decides that an awareness programme will be organized during up-coming 3 months for sensitization of citizens for Air Pollution, health effects and control of Air Pollution.	15th Finance (RMC) and BMC.
4.	The overall utilization of XV-FC Grants is 62 % which is below the required utilization percentage (75%) as prescribes by MoEF&CC. The utilization percentage more than 75% is necessary for the release of grants of FY 2024-25 so expedite the utilization percentage and upload it in the Physical and Financial Module of PRANA Portal.	15th Finance (RMC) and BMC.
5.	3 Location namely Science City (Daldal Seoni), Police Colony (Amlidih) and Intake water (Bhatagaon) has been suggested by RMC for installation of CAAQMS in Raipur City. Regional office, CECB will be coordinate with HO-CECB for installation of CAAQMS and joint inspection will be done with RMC	RO-CECB and 15th Finance (RMC).
6.	Installation of Air Pollution Control Devices (APCDs) in Human Crematorium is directed namely Mahadev Ghat Muktidham, Marwadi Samsaan Ghat, and Devendra Nagar Muktidham.	15th Finance (RMC).
7.	RTO Department should check construction & Demolition material, Fly ash carrying vehicle and polluting vehicle to penalize against violation of the SOP and update the information to City Level Implementation	RTO

S. No.	Recommendations	Actions to be taken by
	Committee. Progress on Electric Vehicle, old vehicle testing and scrapping details provided by RTO Department on monthly basis.	
8.	The frequency, distance and number of tankers/sprinklers will be increased to cleaning of road through sprinkling of water.	Water Department.
9.	Major road of the city should be sweeping with MRS to control road dust emission.	SBM Department
10.	Major road of the Siltara Industrial area should be sweeping with MRS to control road dust emission. The frequency, distance and number of tankers/sprinklers will be increased to sprinkling of water on road of Siltara Industrial area. Above information will be informed to member secretary of CLIC.	CSIDC
11.	Road of National Highway should be sweeping with MRS to control road dust emission and the frequency, distance and number of tankers/sprinklers will be increased to sprinkling of water on road of National Highway. Above information will be informed to member secretary of CLIC.	RO-Raipur, NHAI
12.	All member departments should convey the information to member secretary of CLIC related to Air Pollution Control activity adapted by department as well as penalize to violator.	All CLIC member

The meeting was closed with vote of thanks to the chair and the participants.

Commissioner
Municipal Corporation
Raipur

कार्यालय नगर पालिक निगम, रायपुर

नगर निगम मुख्यालय, गांधी मैदान के पास, रायपुर (छ.ग.)
फोन नं. 0771-2535700, 90 फीसदा 0771-2227395, ई-मेल--dc_rmc@rediffmail.com

क्रमांक 970/15वे.वि.आ./न.पा.नि./25 रायपुर, दिनांक 03/02/2025

प्रति,

1) आयुक्त, नगर पालिक निगम, बिरगांव (छ.ग.)-493231
2) क्षेत्रीय अधिकारी, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण, अनुपम नगर, रायपुर-492004
3) क्षेत्रीय अधिकारी, छ.ग. पर्यावरण संरक्षण मंडल, रायपुर (छ.ग.)-492001
4) क्षेत्रीय परिवहन अधिकारी, क्षेत्रीय परिवहन कार्यालय, रोलीबांधा, रायपुर (छ.ग.) -492006
5) अतिरिक्त पुलिस अधीक्षक (यातायात) रायपुर (छ.ग.)-492001
6) प्रबंध संचालक, रायपुर स्मार्ट सिटी, रायपुर (छ.ग.)-492001
7) अधीक्षण अभियंता, लोक निर्माण विभाग, पी०डब्ल्यू०डी ऑफिस,रायपुर (छ.ग.)-492001
8) अधीक्षण अभियंता, लोक वर्ग विभाग, नगर पालिक निगम रायपुर (छ.ग.)-492001
9) कार्यपालन अभियंता स्वच्छ भारत मिशन, नगर पालिक निगम रायपुर (छ.ग.)-492001
10) कार्यपालन अभियंता, उद्यान विभाग, नगर पालिक निगम रायपुर (छ.ग.)-492001
11) कार्यपालन अभियंता 15वें वित्त आयोग, नगर पालिक निगम रायपुर (छ.ग.)-492001
12) कार्यपालन अभियंता जल विभाग, नगर पालिक निगम, रायपुर (छ.ग.)-492001

विषय :–15वें वित्त आयोग के अंतर्गत सिटी लेवल इम्पलीमेंटेशन कमिटी की बैठक दिनांक 23.01.2025 के कार्यवृत्त के संबंध में।

संदर्भः– 1. आदेश क्र.590/15वें वि.आ./न.पा.नि./2024 रायपुर, दिनांक 30.04.2024।

—000—

उपरोक्त विषयांतर्गत लेख है कि क्षेत्रीय निदेशक, केन्दीय प्रदूषण नियंत्रण बोर्ड भोपाल से डॉ योगेंद्र कुमार सक्सेना वैज्ञानिक 'ग' द्वारा को "राष्ट्रीय स्वच्छ वायु कार्यक्रम" के अंतर्गत रायपुर–बिरगांव शहर में "राष्ट्रीय स्वच्छ वायु कार्यक्रम" के इम्प्लीमेंटेशन का निरीक्षण तथा पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार के कार्यालय ज्ञाप दिनांक 03.06.2022 के अनुपालन हेतु नगर पालिक निगम, रायपुर के संशोधित आदेश दिनांक 30.04.2024 को आयुक्त, नगर पालिक निगम, रायपुर की अध्यक्षता में "राष्ट्रीय स्वच्छ वायु कार्यक्रम" के अंतर्गत गठित सिटी लेवल इम्पलीमेंटेशन कमिटी (CLIC) की बैठक नगर पालिक निगम, मुख्यालय भवन के बैठक कक्ष में दिनांक 23.01.2025 को संपन्न हुई है।

अतः उक्त बैठक का कार्यवृत्त संलग्न कर आपके आवश्यक कार्यवाही हेतु प्रेषित किया जा रहा है। कृपया कार्यवाही कर कार्यालय को अवगत कराने कष्ट करें।

अपर आयुक्त,
नगर पालिक निगम,
रायपुर (छ.ग.)

पृ. क्रं..... /15वे.वि.आ./न.पा.नि./25 रायपुर, दिनांक ...../..../2025

प्रतिलिपिः–

आयुक्त, नगर पालिक निगम, रायपुर की ओर सादर सूचनार्थ।

अपर आयुक्त,
नगर पालिक निगम,
रायपुर (छ.ग.)

Minutes for Meeting of City Level Implementation and Monitoring Committee (CLIC and AQM Cell) dated-23.01.2025

The meeting of the City Level Implementation and Monitoring Committee was convened on 23.01.2025 through physical mode at Conference Hall, Raipur Municipal Corporation under the Chairmanship of the Chairman, City Level Implementation and Monitoring Committee to oversee the implementation of actions carried out under AQI Grants of Fifteen Finance Commission/ NCAP Fund and field visit of CPCB Nodal officer to check the ground level implementation of NCAP in Raipur-Birgaon (Urban Agglomeration). The list of participation is enclosed as Annexure-I.

1. At the outset, Executive Engineer of RMC welcomed to Chairman of CLIC and Dr. Y. K Saxena, Scientist-C, Nodal officer and all the Implementation Committee Members. Sub-Engineer of RMC presented the status of ground level Implementation of NCAP by Raipur Municipal Corporation after permission of Chairman (CLIC) and presentation included activity undertaken in micro action plans of 2020-21 to 2022-23, trends of PM10, as well as pending issues. The key points of discussion were expeditious utilization of XV-FC funds received till FY 2022-23, generation of UC on PRANA, future plan and IEC activity. Further, Annual Action Plan with Quarterly Progress Reports, Mission Life with Quarterly Progress Reports and other pending information on PRANA.
2. Executive Engineer (SBM), RMC, informed us that the 85 km of road has been swept on alternate days by MRS; currently, in addition, 66 km of road will be taken by MRS very soon.
3. RMC officials briefed the objective and needs of IEC activity and presented the 3-month plan of IEC activity adopted by RMC to spread awareness about air pollution, its effects, and the adoption of preventive measures.
4. The Regional Officer (CECB) has suggested increase the frequency of water spaying with sprinkler to control emission of road dust and requested to 4-6 inches down filling of soil layer from top of the divider. This activity will control overflow of soil with irrigated water. Official of RO, CECB has also

informed that a penalty imposed Rs 9.36 lakh on 54 industries that have violated the rules.

5. Officials of Birgaon Municipal Corporation updated the status of the implementation of NCAP and future plans.
6. RTO Official informed that 40 PUC Centers have been active out of 102 numbers of PUC Centers, and calibration has also been done for the instrument used for PUC checking.
7. Dr. Y. K. Saxena, CPCB CPCB Consultant, Officers of Raipur Municipal Corporation, and officials of Birgaon Municipal Corporation were visited on-site to assess NCAP implementation at the ground level activities.
8. Dr. Y. K. Saxena suggested that consumption of wood in crematoriums will be replaced by using cow dung as Go-Cast. This activity is an innovative technique and will reduce the air pollution level of PM_{10}. Thick stainless steel should be used in APCDs of crematoriums for prevention of corrosion. Suction hoods should cover an area of more than pyre and be adjustable in height.
9. The following recommendations/directions were made by City Level Implementation Committee during the meeting:

S. No.	Recommendations	Actions to be taken by
i.	The overall utilization of XV-FC Grants is 66% which is below the required utilization percentage (75%) as prescribed by MoEF&CC. The utilization percentage more than 75% is necessary for the release of grants of FY 2024-25 so expedite the utilization percentage and upload it in the Physical and Financial Module of PRANA Portal.	15th Finance (RMC) and BMC.
ii.	The soil layer in the divider should be 4-6 inches down from the top of the divider during soil filling at Duppad Petrol Pump and other major roads. Road dust of manual sweeping should not be put in the divider.	Garden Department (RMC)/ PWD/ NHAI.
iii.	Regular checking to stop incident of open biomass burning.	Garden Department (RMC) and BMC.
iv.	3 locations, namely Science City (Daldal Seoni), Police Colony (Amlidih), and Intake Water (Bhatagaon), have been suggested by RMC for the installation of CAAQMS	RO-CECB

S. No.	Recommendations	Actions to be taken by
	in Raipur City. Regional office, CECB will be coordinate with HO-CECB for installation of CAAQMS.	
v.	The RTO Department should check construction and demolition material, fly ash-carrying vehicles, and polluting vehicles to penalize against violation of the SOP and update the information to the City Level Implementation Committee. The status of electric vehicles, old vehicle testing, and scrapping details will be provided by the RTO Department on a monthly basis.	RTO
vi.	The frequency, distance, and number of tankers/sprinklers will be increased to cleaning of road through sprinkling of water.	Water Department.
vii.	Major roads of the city should be swept with MRS to control road dust emission.	SBM Department
viii.	All member departments should convey the information to member secretary of CLIC related to Air Pollution Control activity adapted by department as well as penalize to violator.	All CLIC member

The meeting was closed with vote of thanks to the chair and the participants.

Commissioner
Municipal Corporation
Raipur

Signed Declaration Form by RTO for Swachh Vayu Survekshan (2024-25)

4.	**4. Measures to abate Vehicular Emissions** **(a) Monitoring of PUC for vehicles and data on compliances, number of vehicles monitored vis-a-vis registered vehicles.**	
		Value
Component 1a	**Adequate number of PUC testing centre**	
a.	Total no. of vehicles	1735639
b.	Total no. of PUC centres	112
c.	No. of PUC centre per 1,00,000 vehicles	6
d.	Marks self-assigned as per guidance document (unit)	5M
Component 1b	**% of PUC testing centre integrated with centralized server**	
a.	Total no. of PUC testing centre	112
b.	Total no. of PUC centre integrated with centralized server	112
c.	% of PUC centre integrated with centralized server (%)	100
d.	Marks self-assigned as per guidance document (unit)	5M
Component 1c	**Registered vehicles with PUC certificate**	
a.	Total no. of registered vehicles	1735639
b.	Total no. of registered vehicles with PUC certificate	1432821
c.	% of registered vehicles with PUC certificate	83
d.	Marks self-assigned as per guidance document (unit)	10M
Component 2	**Public transport infrastructure (per 1L population)**	
a.	Total no. of public buses	2426
b.	Total population of the city	1930000
c.	No. of buses per 1 Lakh population	126
d.	Marks self-assigned as per guidance document (unit)	5M
Component 4	**E-mobility- registered vehicles (e-buses, 3wheelers, 2 wheelers, 4 wheelers etc.)**	
a.	Total no. of registered vehicles	1735639
b.	Total no. of E-mobility registered vehicles (e-buses, 3 wheelers, 2 wheelers, 4 wheelers)	25529
c.	% of E-mobility registered vehicles (%)	1.5
d.	Marks self-assigned as per guidance document (unit)	2M

Signature	
Name	Rohit Kumar Mehra
Designation	Asst Statistical Officer

(26)

38

कार्यालय पुलिस उपायुक्त,
यातायात एवं प्रोटोकाल, कमिश्नरेट रायपुर (छ.ग.)
कालीबाड़ी रायपुर, पिन-492001, दूरभाषः 9479191234

क्रमांकः पु.उपा./याता./कमि./राय./98 /2026 दिनांक : 27.02.2026

प्रति,

क्षेत्रीय अधिकारी
छ.ग. पर्यावरण संरक्षण मंडल
रायपुर (छ.ग.)

AE
C.Z.

विषय :- माननीय नेशनल ग्रीन ट्रिब्यूनल सेंट्रल जोन बेंच, भोपाल द्वारा OA No. 183/2025 (CZ) News item titled bina fitness wale vahan fela rahe pradushan badh rahi sadak durghatnaye esi saal 110 logon ki gai jaan Appearing In DB star Dainik Bhaskar Raipur dated 30-102025 (suo Moto Vs State Of CG & Ors) के संबंध मे जारी आदेश बाबत्।

संदर्भ :- आपका पत्र क्रः 6386/क्षेका/तक/छ.प.सं.मं./2026 रायपुर दिनांक 16.02.2026

-::000::-

विषयांतर्गत संदर्भित पत्र के माध्यम से दिनॉक 17.01.2026 से 06 सप्ताह के भीतर बिना फिटनेश जांच के चल रही अयोग्य वाहन जो वायु प्रदूषण का मुख्य स्त्रोत है के विरूद्ध की गयी कार्यवाही की जानकारी चाही गयी है।

अतः यातायात शाखा जिला रायपुर द्वारा बिना फिटनेस के चल रहे वाहनो की कार्यवाही निरंक है किन्तु दिनांक 17.01.2026 से 27.02.2026 के अवधि में बिना प्रदूषण प्रमाण पत्र के चल रहे कुल 23 वाहनो पर कार्यवाही किया गया है, चाही गई जानकारी अवलोकनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

✓ पुलिस उपायुक्त
यातायात, कमिश्नरेट रायपुर

क्रमांकः पु.उपा./याता./कमि./राय./98 A /2026 दिनांक : 27 02.2026

प्रतिलिपि :

01. पुलिस कमिश्नर कमिश्नरेट रायपुर की ओर कृपया सूचनार्थ।

27/02/26
✓ पुलिस उपायुक्त
यातायात, कमिश्नरेट रायपुर

Annexure -06

(27)

कार्यालय, क्षेत्रीय परिवहन अधिकारी, रायपुर (छ.ग.)
बंजारी माता मंदिर के सामने, रावांभांठा, रायपुर (छ.ग.)

कमांक 17 /क्षेपका/2026

रायपुर, दिनांक 02/04/2026

AE(W)/Sdt(C)
PNO

प्रति,

क्षेत्रीय अधिकारी,
क्षेत्रीय कार्यालय,
छत्तीसगढ़ पर्यावरण संरक्षण मण्डल
रायपुर (छ.ग.)

विषयः– माननीय राष्ट्रीय हरित अधिकरण (BEFORE THE NATIONAL GREEN TRIBUNAL) सेन्ट्रल जोन बेंच, भोपाल के समक्ष प्रकरण के संबंध में जानकारी उपलब्ध करने बाबत्।

संदर्भः– माननीय न्यायालय का मूल आवेदन कमांक 183/2025 (CZ)

—00—

विषयांतर्गत लेख है कि रायपुर मे डीबी स्टार दैनिक भास्कर में प्रकाशित समाचार पत्र की रिपोर्ट में अनुपयुक्त वाहनों के चलने के कारण होने वाले प्रदूषण और सड़क दुर्घटनाओं के मुद्दे को उजागर किया गया है जो माननीय राष्ट्रीय हरित अधिकरण (BEFORE THE NATIONAL GREEN TRIBUNAL) सेन्ट्रल जोन बेंच, भोपाल के समक्ष प्रकरण लंबित है।

2/– संदर्भित आदेश की प्रति संलग्न करते हुये 01 अप्रैल 2025 से 17 फरवरी 2026 तक बिना प्रदूषण रहित प्रमाण पत्र तथा बिना फिटनेस प्रमाण पत्र के संचालित ऑटो, बसें एवं टैक्सियों के विरूद्ध की गई कार्यवाही की जानकारी साथ ही बिना फिटनेस प्रमाण पत्र के बजरी, रेत और अन्य निर्माण सामग्री ले जाने वाले मालयानों के विरूद्ध की गई कार्यवाही की जानकारी उपलब्ध कराने हेतु प्रभारी अधिकारी, परिवहन उड़नदस्ता, रायपुर (छ.ग.) से कार्यालय पत्र कमांक 1850/क्षेपअ/2025, रायपुर, दिनांक 17/02/2026 के माध्यम से निर्देशित किया गया था, (पत्र की प्रति संलग्न है)।

3/– कार्यालय द्वारा जारी उक्त पत्र के तारतम्य में प्रभारी अधिकारी, परिवहन उड़नदस्ता, रायपुर का पत्र कमांक 497/परि.उ.द./रायपुर/2026, दिनांक 17/02/2026 इस कार्यालय को प्राप्त हुआ जिसके अनुसार बिना प्रदूषण रहित प्रमाण पत्र तथा बिना फिटनेस प्रमाण पत्र के संचालित कुल 10 वाहनों पर विभिन्न धाराओं के तहत कार्यवाही कर रूपये 43000/– समझौता शुल्क वसूल किया गया है। इसी प्रकार बिना फिटनेस प्रमाण पत्र के बजरी, रेत और निर्माण सामग्री ले जाने के विरूद्ध कुल 6 मालवाहनों पर विभिन्न धाराओं के तहत कार्यवाही कर रूपये 123500/– समझौता शुल्क वसूल किया गया है, (पत्र की प्रति संलग्न है)।

4/– परिवहन कार्यालय रायपुर द्वारा कुल 132 PUC सेंटर को प्राधिकृत किया गया है जो वर्तमान में संचालित है जिसके द्वारा केन्द्रीय मोटरयान नियम, 1989 के नियम–115 के तहत पिछले 01 वर्ष में 276027 वाहनों का प्रदूषण प्रमाण पत्र जारी किया गया है।

PUC Report	
No of puc centers	132
Last (1year) no of vehicle PUC	276027

5/– बिना PUC के संचालित 1,19,130 वाहनों पर ई–चालान की कार्यवाही किया गया है तथा वाहन श्रेणीवार निर्धारित फाईन निम्नानुसार है–

PUC CHALLAN		
PUC CHALLAN	119,130 (No. of Vehicles)	
FINE	1ST TIME (₹)	2ND TIME (₹)
M/C	300	600
3 WHEELER	500	800
LMV	800	1500
LGV HGV	2000	3000

6/– वाहन श्रेणीवार किये गये ई–चालानों की जानकारी निम्नानुसार है–

Vehicle Class	Challan Amount (₹)
M/C	14244900
LMV	71030100
LGV, HGV	348130000
3 Wheeler	3688500
Total	437093500

7/– विगत तीन वर्षों में कुल 565 बसों एवं 21390 ट्रक वाहनों का पंजीयन किया गया है जिसमें से 504 बसें फिट एवं 60 बसें अनफिट तथा 21189 ट्रकें फिट एवं 201 ट्रकें अनफिट स्थिति में है। इसी प्रकार विगत तीन वर्षों में 17184 ई–रिक्शा एवं 42 ऑटो वाहनों की पंजीयन किया गया है।

LAST 3 YEAR	
NO OF BUS	565
FIT	504
UNFIT	60
NO OF TRUCK	21390
FIT	21189
UNFIT	201

LAST 3 YEAR NEW REGISTRATION VEHICLE	
E- RICKSHAW	17184
AUTO	42

8/– परिवहन वाहनों जैसे बस, ट्रक, ई–रिक्शा, ऑटो इत्यादि वाहनों का फिटनेस प्रमाण पत्र केन्द्रीय मोटरयान नियम, 1989 के नियम–62 के तहत जारी किया जाता है। फिटनेस प्रमाण पत्र के अभाव में वाहनों से संबंधित कोई भी कार्य संपादित नहीं किया जाता है।

इस प्रकार परिवहन विभाग की जानकारी उपरोक्तानुसार है। माननीय नेशनल ग्रीन ट्रिब्यूनल, सेंट्रल जोनल बेंच, भोपाल के समक्ष रिपोर्ट प्रस्तुत करने हेतु संप्रेषित है।

संलग्नः– उपरोक्तानुसार।

(आशीष देवांगन)
रा.प्र.से.
वरिष्ठ क्षेत्रीय परिवहन अधिकारी
रायपुर (छ.ग.)

(29)

//3//

पृ. कमांक 17/A /क्षेपका/2025 रायपुर, दिनांक 02/04/2026

प्रतिलिपिः–

1. सचिव, छत्तीसगढ़ शासन, आवास एवं पर्यावरण विभाग, मंत्रालय, महानदी भवन, नवा रायपुर, अटल नगर की ओर सादर सूचनार्थ।
2. सचिव, छत्तीसगढ़ शासन, परिवहन विभाग, मंत्रालय, महानदी भवन, नवा रायपुर, अटल नगर की ओर सादर सूचनार्थ।
3. सदस्य सचिव, छत्तीसगढ़ पर्यावरण संरक्षण मंडल, नवा रायपुर, अटल नगर की ओर सादर सूचनार्थ।

वरिष्ठ क्षेत्रीय परिवहन अधिकारी
रायपुर (छ.ग.)

कार्यालय परिवहन उड़नदस्ता रायपुर, जिला–रायपुर छ.ग.

क्रमांक–497 / परि.उ.द. / रायपुर / 2026 रायपुर, दिनांक–17 / 02 / 2026

प्रति,

श्रीमान् सहायक क्षेत्रीय परिवहन अधिकारी,
क्षेत्रीय परिवहन कार्यालय,
बंजारी माता मंदिर के सामने,
रावाभांटा, रायपुर, (छ.ग.)

विषयः– माननीय राष्ट्रीय हरित अधिकरण (BEFORE THE NATIONAL GREEN TRIBUNAL) सेन्ट्रल जाने बेंच, भोपाल के समक्ष प्रकरण के संबंध में जानकारी उपलब्ध कराने बाबत्।

संदर्भः– आपका पत्र क्रमांक 1850 / क्षेपअ / 2025 रायपुर, दिनांक 17 / 02 / 2026

---0---

उपरोक्त विषयांतर्गत लेख है कि संदर्भित पत्र के माध्यम से 01 अप्रैल 2025 से आज पर्यन्त तक (17 फरवरी 2026 तक) बिना प्रदूषण रहित प्रमाण पत्र तथा बिना फिटनेस प्रमाण पत्र के संचालित ऑटो, बसें एवं टैक्सियों के विरूद्ध की गई कार्यवाही की जानकारी साथ ही बिना फिटनेस प्रमाण पत्र के बजरी, रेत और अन्य निर्माण सामग्री ले जाने वाले मालयानों के विरूद्ध की गई कार्यवाही की जानकारी भेजने हेतु निर्देशित किया गया है।

अतः निर्देश के परिपालन में परिवहन उड़नदस्ता रायपुर द्वारा 01 अप्रैल 2025 से आज पर्यन्त (17 फरवरी 2026 तक) की गई कार्यवाही की जानकारी पत्र के साथ संलग्न कर महोदय की ओर सादर प्रेषित है।

संलग्नः–

1. उपरोक्तानुसार जानकारी।

प्रभारी अधिकारी
परिवहन उड़नदस्ता रायपुर
रायपुर (छ.ग.)

कार्यालय, परिवहन उड़नदस्ता– रायपुर, जिला– रायपुर (छ.ग.)

माह– अप्रैल 2025 से 17.02.2026 तक

बिना प्रपूरण सहित प्रमाण पत्र तथा बिना फिटनेस प्रमाण पत्र के संचालित ऑटो, बसों एवं टैक्सियों के विरूद्ध कार्यवाही की जानकारी

क्र.	वाहन क्रमांक	प्रकार	अपराध विवरण	वसूल शुल्क
1	CG04E2703	PSV	115/190(2)	2000
2	CG15AB082S	PSV	115/190(2)	2000
3	CG04MP2151	PSV	56/192,146/196	5000
4	CG04EA0174	SCHOOL BUS	56/192	3000
5	CG04YE9924	SCHOOL BUS	56/192	3000
6	CG04NE5411	SCHOOL BUS	56/192	3000
7	MP20ZH9000	PSV	115/190(2)	2000
8	CG14MS4897	PSV	115/190(2)	2000
9	CG09F0226	PSV	194(क),115/190(2)	5000
10	CG04PA1543	PSV	66/192,56/192,115/190(2),39/192, 194(क)	16000
				43000

प्राधिकृत अधिकारी
परिवहन उड़नदस्ता रायपुर
रायपुर (छ.ग.)

कार्यालय, परिवहन उड़नदस्ता– रायपुर, जिला– रायपुर (छ.ग.)

माह– अप्रैल 2025 से 17.02.2026 तक

बिना फिटनेस प्रमाण पत्र के बजरी रेत और अन्य निर्माण सामग्री ले जाने के विरूद्ध मालयानों पर कार्यवाही की जानकारी

क्र.	वाहन क्रमांक	प्रकार	माल का विवरण	अपराध विवरण	वसूल शुल्क
1	CG04PC6545	HGV	रेत	113/194,56/192	27000
2	CG04PF6548	GV	सीमेंट	113/194,56/192	15000
3	CG04JD5903	GV	बजरी गिट्टी	113/194,56/192	20000
4	CG10AC6873	GV	सरिया	113/194,56/192,146/196	20000
5	CG22W6904	GV	रेत	113/194,56/192,146/196,3/181	24000
6	CG23N1784	GV	फर्श पत्थर	113/194,56/192,146/196,3/181,104/177	17500
Total					123500

प्रभारी अधिकारी
परिवहन उड़नदस्ता रायपुर
रायपुर (छ.ग.)

Annexure - 07
(33)

जिला स्तरीय सड़क सुरक्षा समिति रायपुर की आयोजित बैठक दिनांक 20/01/2026 का कार्यवाही विवरण :–

जिला स्तरीय सड़क सुरक्षा समिति रायपुर की बैठक दिनांक 20/01/2026 को कलेक्टर महोदय रायपुर की अध्यक्षता में कलेक्ट्रेट परिसर रायपुर के रेडकास सभाकक्ष में बैठक आयोजित की गई। उक्त बैठक में नीचे लिखे अधिकारीगण उपस्थित रहे :–

1. वरिष्ठ पुलिस अधीक्षक– रायपुर
2. आयुक्त, नगर पालिक निगम – रायपुर
3. मुख्य कार्यपालन अधिकारी जिला पंचायत – रायपुर
4. अतिरिक्त जिला दण्डाधिकारी – रायपुर
5. अनुविभागीय अधिकारी (एस.डी.एम.) राजस्व – रायपुर
6. अतिरिक्त पुलिस अधीक्षक, यातायात पुलिस – रायपुर
7. परियोजना निदेशक, राष्ट्रीय राजमार्ग – रायपुर
8. कार्यपालन अभियंता – लोक निर्माण विभाग, राष्ट्रीय राजमार्ग – रायपुर
9. कार्यपालन अभियंता – लोक निर्माण विभाग
   संभाग क्रमांक – 1, 2, 3 एवं विधानसभा संभाग, रायपुर
10. कार्यपालन अभियंता, राज्य शहरी विकास अभिकरण (सूडा) नया रायपुर – रायपुर
11. कार्यपालन अभियंता, लोक निर्माण विभाग सेतु निर्माण मंडल – रायपुर
12. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी – रायपुर
13. सिविल सर्जन – रायपुर
14. जिला शिक्षा अधिकारी – रायपुर
15. रायपुर विकास प्राधिकरण – रायपुर
16. संभागीय/कार्यपालन अभियंता, छ.ग. राज्य विद्युत वितरण कंपनी मर्या. – रायपुर
    सिविल लाईन, बुढ़ापारा, उत्तर, दक्षिण, पश्चिम क्षेत्र
17. उप संचालक – जनसंपर्क –रायपुर

जिला सड़क सुरक्षा समिति की बैठक में उपस्थित समस्त सदस्य अधिकारीगण के समक्ष जिला रायपुर में बढ़ती सड़क दुर्घटनाओं के आंकड़ो तथा दुर्घटना घटित होने विभिन्न कारणों पर चर्चा की गई। सड़क दुर्घटनाओं में कमी लाने तथा दुर्घटनाओं में घायलों को त्वरित उपचार कराने हेतु निम्नानुसार कार्यवाही करने के निर्देश कलेक्टर महोदय द्वारा दिये गये:–

01. बिना हेलमेट व सीट बेल्ट पर कार्यवाही करने के संबंध में कलेक्टर महोदय द्वारा बताया गया कि दुपहिया वाहन चालकों की अधिकांश मौतें सिर में चोट लगने के कारण हुयी है, दुपहिया वाहन चालकों को हेलमेट धारण करने की आदत डलवाने हेतु हाईवे में नियमित रूप से बिना हेलमेट पर कार्यवाही बढ़ाया जाये एवं कार्यवाही के अलावा कैमरों का उपयोग कर ई–चालान कार्यवाही करने के निर्देश दिये गये।

(कार्यवाही– यातायात पुलिस)

02. शराब सेवन कर वाहन चलाने पर कार्यवाही के संबंध में कलेक्टर महोदय में मादक पदार्थों का सेवन कर वाहन चलाने से होने वाले दुर्घटनाओं पर नियंत्रण हेतु शराब चैकिंग अभियान नियमित रूप से चलाया जाये। प्रतिदिन चेकिंग के साथ–साथ सप्ताह के अंतिम अवकाश दिनों में रात्रि में विशेष अभियान चलाकर कार्यवाही के निर्देश दिये गये।

(कार्यवाही– यातायात पुलिस)

Scanned with OKEN Scanner

03. लायसेंस निलंबन की कार्यवाही पर कलेक्टर महोदय ने कहा सड़क हादसों पर नियंत्रण के लिए शराबी चालकों, तेज रफ्तार, मोबाईल से बात करते वाहन का संचालन, संकेत उल्लंघन, मालवाहक के ओव्हरलोड, मालवाहक वाहन में यात्री बैठाने वाले वाहन चालकों के विरूद्ध के साथ–साथ प्रभावी कार्यवाही हेतु चालकों के लायसेंस निलंबन की कार्यवाही परिवहन विभाग के द्वारा किये जाने के संबंध में निर्देश दिये गये।

(कार्यवाही– परिवहन विभाग/यातायात पुलिस)

04. सर्विस रोड एवं शहर में बाधा उत्पन्न करने वाले वाहनों एवं अतिक्रमण के विरूद्ध कार्यवाही के लिए शहर के आउटर क्षेत्रों के मुख्य मार्गों एवं सर्विस रोड पर अवैध पार्किंग एवं वाहनों के कारण होने वाले दुर्घटनाओं पर नियंत्रण के संबंध में कार्यवाही के निर्देश दिये गये।

(कार्यवाही– /यातायात पुलिस)

05. गुड सेमेरिटन को प्रोत्साहित करने के संबंध में कलेक्टर महोदय ने सड़क हादसों में घायलों की तत्काल सहायता कर एम्बुलेंस/स्वयं के वाहनों से अस्पताल पहुंचाने वाले व्यक्तियों को गुड सेमेरिटन को बुलाकर सम्मानित किया जावे तथा नेक कार्य से अन्य लोग प्रेरित हो इसलिए इनका भीड़–भाड़ वाले सार्वजनिक स्थलों पर बड़ा–बड़ा पोस्टर लगाकर प्रचार–प्रसार के निर्देश दिये गये।

(कार्यवाही– यातायात पुलिस)

06. हाईवे में मुख्य मार्ग व सर्विस रोड में वाहन खड़ी करने वालों पर कार्यवाही करना, ई–चालान बनाना, रॉंग साईड वाहन चालन पर रोकथाम हेतु आईटीएमएस कैमरों का उपयोग बढ़ाकर ई–चालान करना, इंटरसेप्टर वाहन से तेज रफ्तार व नशे का सेवन कर वाहन चलाने वालों पर सभी हाईवे मार्ग में स्थान बदल–बदलकर कार्यवाही के निर्देश दिये गये।

(कार्यवाही– यातायात पुलिस)

बैठक में सड़क सुरक्षा हेतु जिम्मेदार सभी विभागों को उपरोक्तानुसार कार्यों को अविलंब कार्यवाही में लाकर समय–सीमा में पूर्ण करने के लिए निर्देशित करते हुये उपस्थित अधिकारियों को धन्यवाद ज्ञापित कर बैठक समाप्त किया गया।

कलेक्टर
एवं जिला दण्डाधिकारी
रायपुर (छ.ग.)

क्रमाक 1708 /अ.जि.द./स्टेनो/2025 रायपुर दिनांक 28/01/2026

प्रतिलिपि :–

सर्व संबंधित अधिकारियों को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

कलेक्टर
एवं जिला दण्डाधिकारी
रायपुर (छ.ग.)

Scanned with OKEN Scanner

जिला स्तरीय सड़क सुरक्षा समिति रायपुर की आयोजित बैठक दिनांक 17/02/2026 का कार्यवाही विवरण :–

जिला स्तरीय सड़क सुरक्षा समिति रायपुर की बैठक दिनांक 17/02/2026 को कलेक्टर महोदय रायपुर की अध्यक्षता में कलेक्ट्रेट परिसर रायपुर के रेडक्रास सभाकक्ष में बैठक आयोजित की गई। उक्त बैठक में नीचे लिखे अधिकारीगण उपस्थित रहे :–

01. आयुक्त, नगर पालिक निगम – रायपुर
02. मुख्य कार्यपालन अधिकारी जिला पंचायत – रायपुर
03. अतिरिक्त जिला दण्डाधिकारी – रायपुर
04. अनुविभागीय अधिकारी (एस.डी.एम.) राजस्व – रायपुर
05. अतिरिक्त पुलिस अधीक्षक, यातायात पुलिस – रायपुर
06. परियोजना निदेशक, राष्ट्रीय राजमार्ग – रायपुर
07. कार्यपालन अभियंता – लोक निर्माण विभाग, राष्ट्रीय राजमार्ग – रायपुर
08. कार्यपालन अभियंता – लोक निर्माण विभाग
    संभाग क्रमांक – 1, 2, 3 एवं विधानसभा संभाग, रायपुर
09. कार्यपालन अभियंता, राज्य शहरी विकास अभिकरण (सूडा) नया रायपुर – रायपुर
10. कार्यपालन अभियंता, लोक निर्माण विभाग सेतु निर्माण मंडल – रायपुर
11. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी – रायपुर
12. सिविल सर्जन – रायपुर
13. जिला शिक्षा अधिकारी – रायपुर
14. रायपुर विकास प्राधिकरण – रायपुर
15. संभागीय/कार्यपालन अभियंता, छ.ग. राज्य विद्युत वितरण कंपनी मर्या. – रायपुर
    सिविल लाईन, बुढ़ापारा, उत्तर, दक्षिण, पश्चिम क्षेत्र
16. उप संचालक – जनसंपर्क –रायपुर

जिला सड़क सुरक्षा समिति की बैठक में उपस्थित समस्त सदस्य अधिकारीगण के समक्ष जिला रायपुर में बढ़ती सड़क दुर्घटनाओं के आंकड़ो तथा दुर्घटना घटित होने विभिन्न कारणों पर चर्चा की गई। सड़क दुर्घटनाओं में कमी लाने तथा दुर्घटनाओं में घायलों को त्वरित उपचार कराने हेतु निम्नानुसार कार्यवाही करने के निर्देश कलेक्टर महोदय द्वारा दिये गये:–

01. सुरक्षा जागरूकता संबंधी कार्य:–गुड सेमेरिटन के तहत् सड़क दुर्घटना में घायल व्यक्तियों को त्वरित उपचार मुहैया कराने में जन सामान्य की सेवाएं लेने हेतु सड़क सुरक्षा मितान की तैयार कार्ययोजना अनुरूप नवयुवक मंडल, महिला मंडल, स्थानीय सेवा निवृत्त शासकीय अधिकारी/कर्मचारी, सामाजिक संस्थान, एन.सी.सी., भारत स्काउट एवं गाईड आदि को चिन्हांकित प्रशिक्षित कर नियमित सहभागिता सुनिश्चित करने संबंधी निर्देश कलेक्टर महोदय द्वारा दिये गये।

(कार्यवाही– यातायात पुलिस)

02. थोक सब्जी मार्केट डुमरतराई क्षेत्र में सब्जी के आपूर्ति करने के लिए आने वाले मालवाहक वाहनों के द्वारा वाहनों को अॅनलोड करने के बाद बाहर सड़क में खड़ा कर दिया जाता है। जिसकी शिकायत आस–पास के मुहल्ले वालों ने 3–4 बार किया है, मालवाहक सड़क में खड़े करने से आवागमन में आमजनों को परेशानियों का सामना करना पड़ता है। इस हेतु चालानी कार्यवाही करने के निर्देश दिये गये ।

(कार्यवाही– यातायात पुलिस)

Scanned with OKEN Scanner

03. मालवाहक एवं यात्रीबस में रिफ्लेक्टर(रेडियम) अधिकृत निर्माता एवं कम्पनी के रेडियम सभी प्रकार के वाहनों में लगवाया जाय जिससे दुर्घटना से बचा जा सके एवं ओवरलोड वाहनों एवं परमिट शर्तों पर उल्लंघन करने वाले मालवाहन यात्रीवाहन का निरंतर रोड पर जॉच करने एवं चालानी कार्यवाही के निर्देश कलेक्टर महोदय द्वारा दिये गये।

(कार्यवाही– परिवहन विभाग/यातायात पुलिस)

04. विद्यार्थियों को नियमित रूप से यातायात की शिक्षा प्रत्येक विद्यालयों में रोड सेफ्टी क्लब के माध्यम, सड़क सुरक्षा गतिविधियां, पालकों को अपने बच्चों की वाहन चालन संबंधी गतिविधियों की निगरानी हेतु सलाह व संबंधित कानून की जानकारी देना। छात्रों बिना लायसेंस वाहन ना चलाने हेतु निर्देशित करना व स्कूल आने जाने में बिना लायसेंस वाहनों के प्रयोग को निरूत्साहित करने संबंधी निर्देश दिये गये।

(कार्यवाही– शिक्षा विभाग)

05. शहन के बड़े व्यावसायिक प्रतिष्ठानों में पार्किंग हेतु उपलब्ध स्थानों का उपयोग अन्य प्रायोजन में किया जा रहा है जिसके कारण दुकान के बाहर वाहनों खड़ी हो रही है। गार्ड की भी पर्याप्त व्यवस्था नहीं रखा जाता । भवन अनुज्ञा के निर्देशों की जॉच कर पालन कराने के निर्देश दिये गये।

(कार्यावाही– यातायात पुलिस/नगर पालिक निगम)

06. रिंग रोड नं.–1, 2, 3 में मुख्य मार्ग एवं सर्विस रोड अवैध पार्किंग की समस्या है। सर्विस रोड में ही वाहनों का रिपेयरिंग कार्य होता है। सड़क को गैरेज की तरह इस्तेमाल किया जाता है, उसे रोकने की आवश्यकता है। सड़क पर वाहन खड़ा कर लोडिंग/अॅनलोडिंग की जाती है। अवैध पार्किंग रात्रि में दुर्घटनाओं का कारण बनता है। इस संबंध में कलेक्टर महोदय ने गैरेज की अनुज्ञा की जॉच कर दुकानों पर कार्यवाही किये जाने के संबंध में निर्देश दिये गये।

(कार्यावाही– यातायात पुलिस/नगर पालिक निगम)

बैठक में सड़क सुरक्षा हेतु जिम्मेदार सभी विभागों को उपरोक्तानुसार कार्यों को अविलंब कार्यवाही में लाकर समय–सीमा में पूर्ण करने के लिए निर्देशित करते हुये उपस्थित अधिकारियों को धन्यवाद ज्ञापित कर बैठक समाप्त किया गया।

कलेक्टर
एवं जिला दण्डाधिकारी
रायपुर (छ.ग.)

क्रमाक 1951 /अ.जि.द./स्टेनो/2025 रायपुर दिनांक 27/2/2026

प्रतिलिपि :–

सर्व संबंधित अधिकारियों को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

कलेक्टर
एवं जिला दण्डाधिकारी
रायपुर (छ.ग.)

Scanned with OKEN Scanner

GENS/19138/2026-O/O REGINIONAL TRANSPORT OFFICE I/146756/2026

जिला स्तरीय सड़क सुरक्षा समिति रायपुर की आयोजित बैठक दिनांक 17/03/2026 का कार्यवाही विवरण :–

जिला स्तरीय सड़क सुरक्षा समिति रायपुर की बैठक दिनांक 17/03/2026 को कलेक्टर महोदय रायपुर की अध्यक्षता में कलेक्ट्रेट परिसर रायपुर के रेडकास सभाकक्ष में बैठक आयोजित की गई। उक्त बैठक में नीचे लिखे अधिकारीगण उपस्थित रहे :–

1. आयुक्त, नगर पालिक निगम – रायपुर
2. मुख्य कार्यपालन अधिकारी जिला पंचायत – रायपुर
3. अतिरिक्त जिला दण्डाधिकारी – रायपुर
4. अनुविभागीय अधिकारी (एस.डी.एम.) राजस्व – रायपुर
5. अतिरिक्त पुलिस अधीक्षक, यातायात पुलिस – रायपुर
6. परियोजना निदेशक, राष्ट्रीय राजमार्ग – रायपुर
7. कार्यपालन अभियंता – लोक निर्माण विभाग, राष्ट्रीय राजमार्ग – रायपुर
8. कार्यपालन अभियंता – लोक निर्माण विभाग संभाग क्रमांक – 1, 2, 3 एवं विधानसभा संभाग, रायपुर
9. कार्यपालन अभियंता, राज्य शहरी विकास अभिकरण (सूडा) नया रायपुर – रायपुर
10. कार्यपालन अभियंता, लोक निर्माण विभाग सेतु निर्माण मंडल – रायपुर
11. मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी – रायपुर
12. सिविल सर्जन – रायपुर
13. जिला शिक्षा अधिकारी – रायपुर
14. रायपुर विकास प्राधिकरण – रायपुर
15. संभागीय/कार्यपालन अभियंता, छ.ग. राज्य विद्युत वितरण कंपनी मर्या. – रायपुर सिविल लाईन, बुढ़ापारा, उत्तर, दक्षिण, पश्चिम क्षेत्र
16. उप संचालक – जनसंपर्क –रायपुर

जिला सड़क सुरक्षा समिति की बैठक में उपस्थित समस्त सदस्य अधिकारीगण के समक्ष जिला रायपुर में बढ़ती सड़क दुर्घटनाओं के आंकड़ो तथा दुर्घटना घटित होने विभिन्न कारणों पर चर्चा की गई। सड़क दुर्घटनाओं में कमी लाने तथा दुर्घटनाओं में घायलों को त्वरित उपचार कराने हेतु निम्नानुसार कार्यवाही करने के निर्देश कलेक्टर महोदय द्वारा दिये गयेः–

01. सड़कों पर मार्किंगः– सभी बाजार क्षेत्रों एवं डामरीकरण वाले मार्गों में सड़क सुरक्षा उपायों को स्थापित करना वर्क ऑर्डर में शामिल हो, जैसे– जेब्रा कॉसिंग, लेन मार्किंग, एज मार्किंग, संकेतक बोर्ड, हेजार्ड बोर्ड के संबंध में कलेक्टर महोदय द्वारा निर्देश दिये गये।

(कार्यवाही– लोक निर्माण विभाग)

02. कैमरा से रॉग–वे, तेज गति प्रवर्तन वाले स्थानों में सूचना बोर्ड प्रदर्शित करनाः– शहर में विभिन्न स्थानों पर रॉग–वे एवं तेज गति से चलने वालों के विरूद्ध ई–चालान प्रवर्तन कार्यवाही किया जाए एवं कार्यवाही वाले स्थान में 100 मीटर आगे–पीछे मार्गों में पर्याप्त संख्या में संकेतक बोर्ड, स्पीड लिमिट का बोर्ड लगाने के निर्देश दिये गये।

(कार्यवाही– लोक निर्माण विभाग/यातायात पुलिस)

Scanned with OKEN Scanner

03. 12 वर्ष से अधिक आयु वाले ऑटो वाहन का परमिट, फिटनेस का सघन जांच किया जाए। वर्तमान में चल रहे ऑटो वाहनों में परमिट के अधीन बैठक क्षमता सुनिश्चित करें जिससे यात्रीयों की प्रतिक्षा में वाहन चौक–चौराहों के आस–पास ऑटो वाहन एकत्रित न हो, इस बात पर विशेष ध्यान रखने के संबंध में निर्देश दिये गये।

(कार्यवाही– परिवहन विभाग/यातायात पुलिस)

04. संपर्क मार्गों में रंबलर ब्रेकर का निर्माण करना:– शहर के भीतर कई मार्गों में अंधा मोड़ है या मुख्य मार्ग में गलियों से सीधे प्रवेश करते हैं, उसकी गति को नियंत्रित करने हेतु रंबलर स्पीड ब्रेकर बनाये जाने से दुर्घटनाओं के आशंका को कम किया जा सकता है। जैसे:– भगत सिंह चौक से छत्तीसगढ़ क्लब चौक होकर पुलिस लाईन गेट तक, फाफाडीह चौक से वाल्टेयर लाईन अण्डरब्रीज तक, पुराना बस स्टैण्ड पंडरी से अवंति बाई चौक होकर पंडरी थाना तक, गुढ़ियारी अण्डरब्रीज से पहाड़ी चौक तक इस संबंध में तत्काल कार्यवाही के निर्देश दिये गये।

(कार्यवाही– लोक निर्माण विभाग)

05. डिवायडर बनाने के संबंध में:– मोबा ब्रीज के ऊपर डिवायडर नहीं होने से स्पीड से निकलने वाली गाड़ियां आपस में टकराती है एवं ब्रीज पर चढ़ने से पहले एवं ब्रीज से उतरने के बाद 50–50 मीटर तक डिवायडर बनाने तथा आस–पास के अतिक्रमण पर कार्यवाही करने के निर्देश दिये गये।

(कार्यावाही– लोक निर्माण विभाग/नगर पालिक निगम)

06. व्यस्तम मार्गों से अतिक्रमण हटाना:– वर्तमान में अतिक्रमण कारियों पर कार्यवाही अपर्याप्त है। नियमित रूप से कार्यवाही के साथ–साथ अतिक्रमण कारियों का गुमाश्ता/लायसेंस निलंबन एवं कठोर आर्थिक दण्ड वसूला जाए। व्यस्तम मार्ग जैसे– कोतवाली चौक से मालवीय रोड, चिकनी मंदिर से बैजनाथ पारा, शारदा चौक से गुरूनानक चौक, आजाद चौक से आमापारा तिराहा, लाखे नगर चौक से पुरानी बस्ती मार्ग के संबंध में कलेक्टर महोदय द्वारा नियमित कार्यवाही करने के निर्देश दिये गये।

(कार्यावाही– यातायात पुलिस/नगर पालिक निगम)

बैठक में सड़क सुरक्षा हेतु जिम्मेदार सभी विभागों को उपरोक्तानुसार कार्यों को अविलंब कार्यवाही में लाकर समय–सीमा में पूर्ण करने के लिए निर्देशित करते हुये उपस्थित अधिकारियों को धन्यवाद ज्ञापित कर बैठक समाप्त किया गया।

Digitally signed by
GAURAV KUMAR SINGH
Date: 27-03-2026
15:46:56

कलेक्टर
एवं जिला दण्डाधिकारी
रायपुर (छ.ग.)

क्रमांक ...../अ.जि.द./स्टेनो/2025 रायपुर दिनांक .....

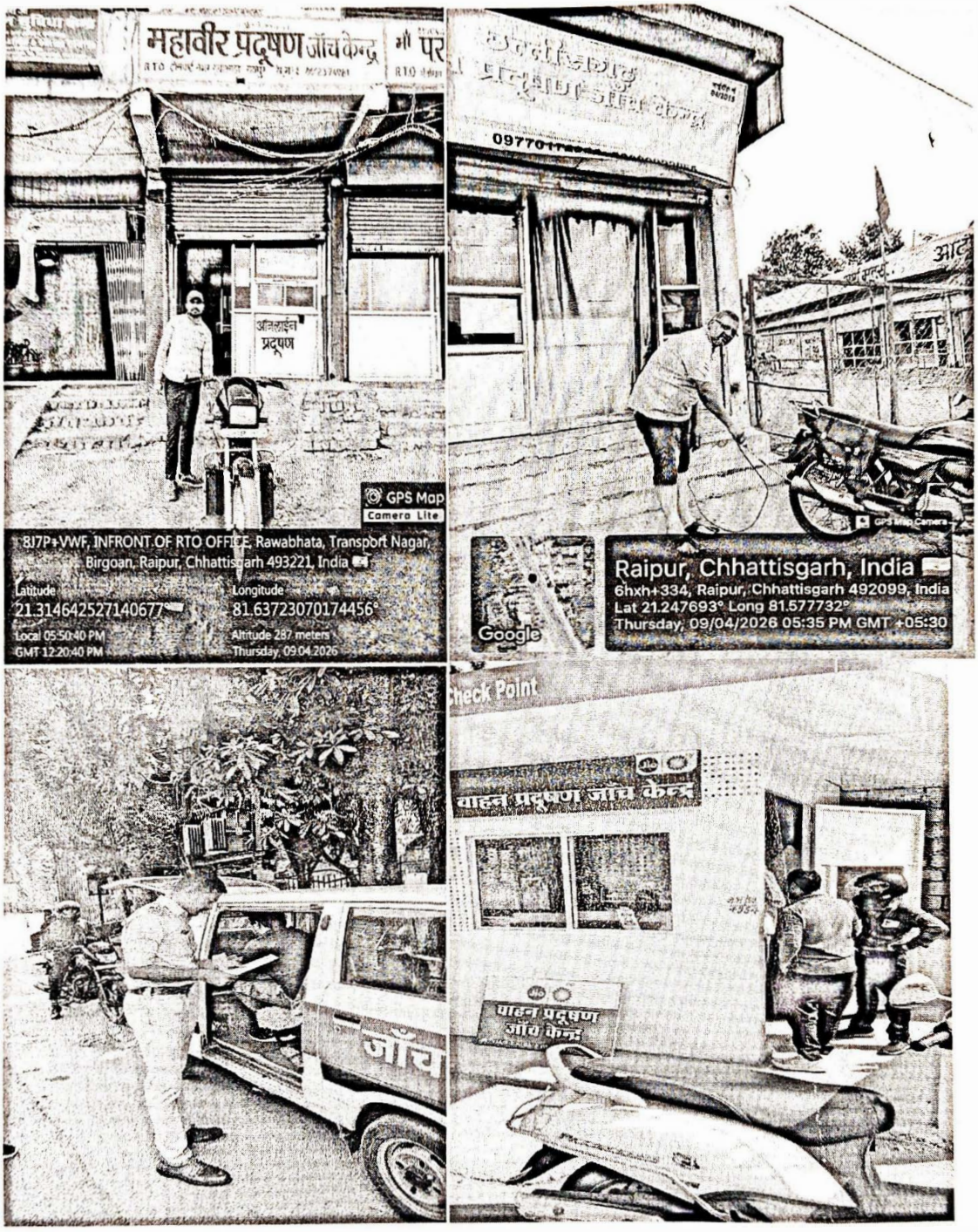
प्रतिलिपि :– सर्व संबंधित अधिकारियों को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

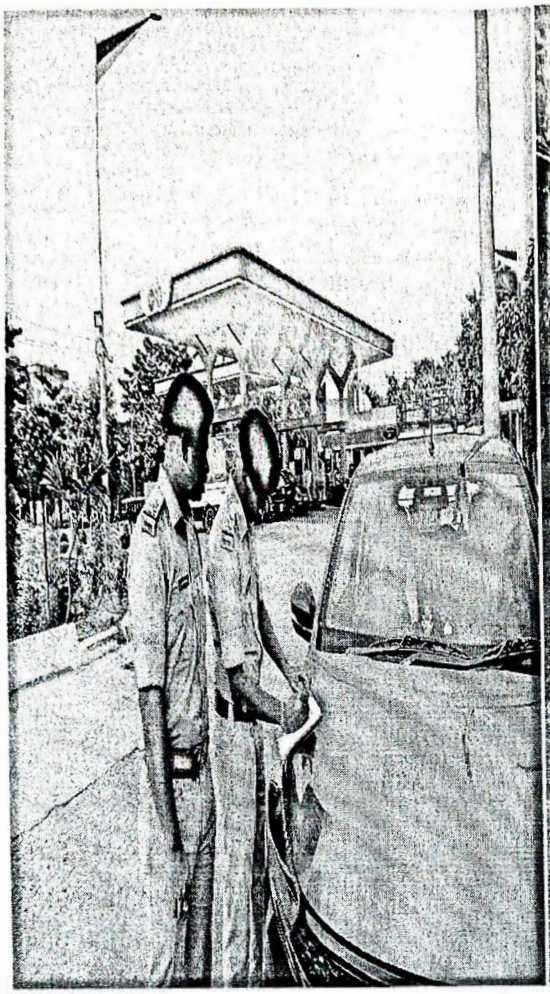
कलेक्टर
एवं जिला दण्डाधिकारी
रायपुर (छ.ग.)

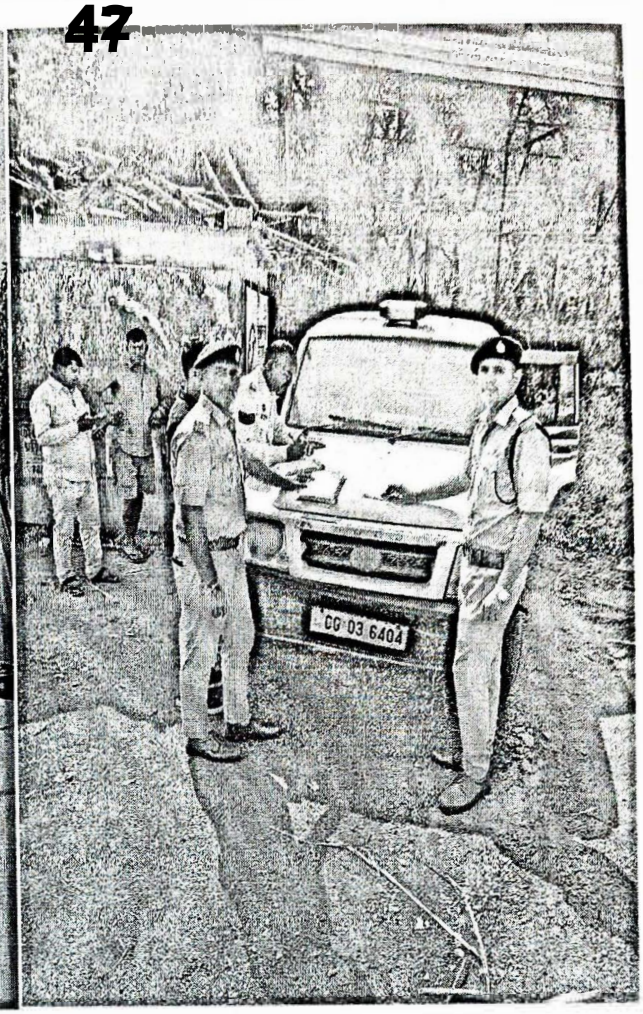
Scanned with OKEN Scanner

Annexure 08

The copy of the photographs of various PUC centers of Raipur and action taken by office of Transport Flying Squad, Raipur.






CG 03 640A

₹25 ADVOCATES' WELFARE FUND STAMP ₹25
2606102 BAR COUNCIL OF DELHI DELHI TWENTYFIVE RUPEES

BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
Original Application No. 183/2025 (CZ)

IN THE MATTER OF:
News Item Titled Bina Fitness Wale Vahan Fela Rahe Pradushan Badh Rahi Sadak Durghatnaye Esi Saal 110 Logon Ki Gai Jaan Appearing In Db Star Dainik Bhaskar Raipur Dated 30th October 2025 *Suo Motu*

Versus

State of Chhattisgarh & Ors. ...Respondent(s)

V A K A L A T N A M A

KNOW ALL to whom these presents shall come that I/we, Mr Prakash Rabde, RO- Raipur, Authorized Representative of Chhattisgarh Environment Conservation Board, the Respondent No.2, in the captioned matter. The above-named person do hereby appoint,
Abhinay Sharma (D/2192/2011), Kirti Vyas (MP/3250/2021), Parul Khurana (D/5897/2022) and Deeksha Prakash (D/4182-A/2022), Sakshi Jain (MP/2221/2020), Sakshi Tripathi (D/13306/2025) (Hereinafter called the Advocate) to be my/our Advocate in the above-noted case and authorize him:-

To act, appear, and plead in the above-noted case before this Tribunal and/or in any other Court in which the same may be tried or heard and also in the appellate Court including High Court to payment of fees separately for each court by me/us.

To sign, file verify and present pleadings, replications appeals cross-objections or petitions for executions, review, revision, restorations withdrawal compromise or other petitions, replies, objections or affidavits, or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To file and take back documents.

To withdraw, or compromise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case.

To take out execution proceedings. To take out execution proceedings.

To deposit, draw and receive moneys, cheque and grant receipt thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the case.

To appoint and instruct other Legal Practitioners authorizing him to exercise the power and authority hereby conferred upon the attorney on our behalf.

And I/We the undersigned do hereby agree to rectify and confirm acts done by the Advocate or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorized agent would appear in Court on all hearings and will inform the Advocate for appearance when the case is called.

And I/We undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said case in consequence of his absence from the Court when the said case is called up for hearing, or any negligence of the said Advocate/s or his/their Substitute.

And I/We the undersigned do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocate remaining unpaid, he/they shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocate would be entitled to the same. The fee settled Is only for the above case and Court.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to those presents the contents of which have been understood by me/us this .....13..... day of .....February..... 2026.

Accepted subject to the terms of fees.

Advocates

Abhinay Kirti Vyas
Deeksha Parul
Sakshi

₹10 NCT OF DELHI COURT FEE DLCT284110ZHz320M 28-AUG-2023

Client

REGIONAL OFFICER
C.G.Environment Conservation Board
New Office Building,Ring Road No 2
Tatibandh, Raipur- 492099

49

CHHATTISGARH ENVIRONMENT CONSERVATION BOARD

ParyavasBhawan, North Block, Sector-19
Atal Nagar, Nava Raipur (C.G.)
Email - hocecb@gmail.com

No.11647 /Legal/CECB/2026 Atal Nagar Raipur , Date 20/1 /2026

1. **Regional Officer,**
   Office-In-Charge,
   Chhattisgarh Environment Conservation Board, Regional Office, Raipur.

2. **Mr. Abhinay Sharma,**
   Advocate,
   H-29, First Floor Jangpura Extension New Delhi 110014.

Sub:- **APPOINTMENT OF THE OIC AND CASE ALLOTMENT IN THE MATTER OF NEWS ITEM TITLED BINA FITNESS WALE VAHAN FELA RAHE PRADUSHAN BADH RAHI SADAK DURGHATNAYE ESI SAAL 110 LOGON KI GAI JAAN APPEARING IN DB STAR DAINIK BHASKAR RAIPURB DATED 30.10.2025 (OA No. 183/2025 CZ)**

Regional Officer, Regional Office, Chhattisgarh Environment Conservation Board, Raipur is hereby appointed the Officer-In-Charge in the The Matter of News item titled bina fitness wale vahan fela rahe pradushan badh rahi sadak Durghatnaye esi saal 110 Logon ki gai jaan Appearing In DB star Dainik Bhaskar Raipurb dated 30.11.2025 (OA No. 183/2025 CZ) before the Hon'ble National Green Tribunal, Central Zonal Bench, Bhopal on behalf of Member Secretary, Chhattisgarh Environment Conservation Board, Nawa Raipur, Atal Nagar (CG) (Respondent).

The said case is allotted to Board's empaneled Advocate to **Mr. Abhinay Sharma**. The OIC is hereby directed to contact the Advocate as soon as possible via email: **abhinay@aslpartners.in or phone +919899272882** and ensure timely representation of the Board before the Court in the said matter.

The OIC and the Advocate appointed herein shall handle and deal with the matter in accordance with the **Annexure I.**

The OIC and the Advocate shall, from time to time, inform the Board of the updated status of the case via email at hocecb@gmail.com.

Enc-Petition copy

Member Secretary
Chhattisgarh Environment Conservation Board
Atal Nagar, Nava Raipur (CG)

Officer-in Charge **Annexure I**

1. The OIC so appointed shall be responsible for the following:
    a. The OIC shall contact the empaneled advocate as given in the appointment letter and give necessary instructions supported by all required documents.
    b. The OIC shall assist the Advocate in preparation of the reply/ petitions/ complaints/ appeals/ applications by supplying such documents or briefs as required by the Advocate from time to time.
    c. The OIC shall ensure timely submission of the reply/ petitions/ complaints/ appeals/ applications by the Advocate.
    d. The OIC shall not conceal or withhold any relevant information or document required for representing the case on behalf of the Board.
    e. The OIC should be aware of the updated status of the matter allotted to him/her and ensure compliance of the order/judgment of the Court as issued from time to time.
    f. The OIC shall vet the reply/ petitions/ complaints/ appeals/ applications prepared by the Advocate and give comments (if any) before the same is filed before the Court.
    g. The OIC appointed is authorized to sign/ approve documents and do any such action as required on behalf of the Board including but not limited to signing of Vakalatnama/ affidavit etc.

Empaneled Advocate:

2. The Advocate shall keep the OIC and the Board informed about the developments in the matters entrusted, on regular basis, using all digital modes of communication and shall intimate through call if the situation so demands including the date of hearing of the case.
3. The Advocate shall prepare and file reply/ petitions/ complaints/ appeals/ applications based on the instructions from and in consultation (oral or written) with the OIC of the matter and furnish a scanned copy of the same to the OIC and the Board within 5 days of filing of the same.
4. The Advocate shall obtain approval of the OIC on the final draft of reply/ petitions/ complaints/ appeals/ applications before filing the same before the Court.
5. When any case attended to by the Advocate is decided against the Board, he/she shall give his/her opinion regarding filing an appeal from such a decision not later than 5 working days of the order.
6. The Advocate shall furnish the copies of the Order or Judgment of the Court as is passed by the Court from time to time to the OIC and the Board with a brief note on any particular compliance/directions required to be done by the Board or any other relevant consideration within 5 days of the issuance of the order.
7. The Advocate shall not give any oral or written submission before the Court without consulting the concerned OIC in the matter.
8. No empanelled advocate shall appear in any matter against Chhattisgarh Environment Conservation Board. In case conflict of interest arises in any matter, the advocate shall inform the Board of the same as soon as the matter is allotted to him/her.
9. The Advocates will not delegate cases and shall himself / herself appear before the Court and deal with the same.
10. The Advocate shall maintain absolute secrecy and confidentiality of the cases of the Board.
11. An advocate including his junior/s shall not advise any party or accept any case against the Board in which he has appeared or is likely to be called upon to appear or advice.
12. If a case is dismissed by the Court or decided against the Board on account of non-appearance of the empanelled Advocate/ non-payment of court fee or non-submission of reply, then no fee shall be payable to the said Advocate.

Member Secretary
Chhattisgarh Environment Conservation Board
Atal Nagar, Nava Raipur (C.G.)